

**NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

DATE: 13.04.2026

OFFICE ORDER

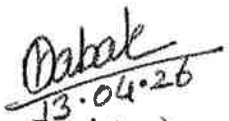
As per the directions of the Hon'ble Competent Authority, It has been observed that in several matters listed for final hearing, the pagination of the case papers submitted by Advocates and litigants does not correspond with the pagination of the official court record. This discrepancy causes inconvenience to the Hon'ble Bench during the course of hearing.

In view of the above, all Advocates and litigants are hereby directed to ensure that the pagination of their respective case papers strictly conforms to that of the court file well in advance of the date of final hearing. In the event of any deviation or non-compliance, the Hon'ble Bench shall be constrained to adjourn the matter on that ground alone.

The Judicial Section shall, upon request, provide necessary assistance and facilitate proper pagination to Advocates and litigants.

All concerned are requested to take note of this order and comply accordingly to avoid any inconvenience during the hearing.

By Order,


13.04.26
(Assistant Registrar)
NGT, WZB, PUNE

Copy to-

1. The President, NGT, WZB, Pune Bar Association
2. Judicial Section
3. Official Website
4. Notice Board
5. Guard File